

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:520  
ANSWERED ON:29.04.2015  
WAQF BOARD LAND  
Meghwal Shri Arjun Ram

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether large areas of Waqf Board land is lying unused in the cities especially having population of more than five lakhs in the country;
- (b) if so, the details thereof including the total area of land lying unused;
- (c) whether the Government proposes to utilize the said land for development purposes especially for opening of technical institutes for skill upgradation;
- (d) if so, the details of cities for which said scheme has been formulated; and
- (e) the time by which the work is likely to start and the steps taken in this regard, State-wise?

**Answer**

MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) of LOK SABHA STARRED QUESTION No.520 ASKED BY SHRI ARJUN MEGHWAL REGARDING WAQF BOARD LAND TO BE ANSWERED ON 29.04.2015.

(a) to (e): As per Section 32(1) of the Waqf Act, 1995, the general superintendence of all auquaf in a State vest in the State Waqf Board established by the State and it is the duty of the Board to ensure that the auquaf under its superintendence are properly maintained, controlled and administered. Further, as per Section 5 and 37 of the Waqf Act, 1995, the details of waqf properties are maintained by the State/UT Waqf Boards.

'National Waqf Development Corporation Limited' (NAWADCO) was established under the Ministry of Minority Affairs on 31st December, 2013 under the Companies Act, 1956 with specific mandates to develop the invaluable Waqf properties in India and to enhance the income of Waqf Boards/Waqf Institutions. However, no proposal has been received from Waqf Boards/Institutions for the development of technical Institutions. Development of three Waqf properties in Bangaluru and one in Jodhpur has been initiated by NAWADCO.